

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 1380 of 2019

IN THE MATTER OF:

Amit Katyal

....Appellant

Vs.

Meera Ahuja & Anr.

....Respondents

Present:

For Appellant: Mr. Saurabh Kalia, Ms. Bina Gupta, Ms. Sheena Taqui and Mr. Shashi Shekhar, Advocates

For Respondents: Mr. Neeraj Malhotra, Sr. Advocate alongwith Mr. Lokesh Bhola and Mr. Sanchit Gawri, Advocates for R-1 & 2. Mr. Jugraj Singh Bedi, IRP.

ORDER
(Virtual Mode)

15.10.2020: Heard the Learned Counsel for the Respondent No. 1 & 2 in full. Also, heard the reply of the Learned Counsel for the Appellant. Hearing is concluded. **‘Judgment is Reserved’.**

The Learned Counsels appearing for the respective parties are required to submit their ‘Notes of Submissions’ together with the ‘Compilation of Judgment’ within three days from today.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn